

STATE OF PUNJAB, CHANDIGARH  
 DEPARTMENT OF FINANCE AND REVENUE  
 CHANDIGARH

6/3/17

in the Court of  
 C.M. Bhatia

Sl. No.	Name of Parties	Section/Act	Police Station / Department	Proposed Fine	Remarks
					The proposed fine may be deposited in the account number (To be filled in by the District Judge) before updating this programme on the website of State Bank of India along with applicable commission after filling up the prescribed Chatur Deposit slip. (The details of the Scheme and Chatur forms are available on this website)
					NIL

Prepared by  
 Charan

Chief Justice  
 Bhatia





IN CASES OF PETTY OFFENCE CASES UNDER THE SARAL PATTY OFFENCE  
 FIRST DEPOSIT SCHEME (FOR EXOTIC ACCOUNT IN STATE BANK OF  
 INDIA)

6.3.17

In the Court of  
 H.C.J.M.H. G.R.M.

Sl. No.	Name of Parties	Under Police Station / Proposed	Remarks
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			The proposed may be deposited in account number (To be held in by the district magistrates before opening this account on the website of State Bank of India along with applicable commission after filling up the prescribed Child/Deposit slip (The details of the Scheme and Chalan forms are available on the website)
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6.3.17  
 [Signature]

[Signature]





CAVIA'S OF PETTY OFFENCE CASES UNDER THE SARAL PETTY OFFENCE  
 FIRST DEPOSIT SCHEME (POWER WITH ACCOUNT IN STATE BANK OF  
 INDIA)

DT 06/03/2017

In the Court of Justice Jayant Singh

Sl. No.	Name of Parties	Under Section/Act	Police Station / Proposed	Department	Fine	Remarks
						The proposed fine may be deposited in _____ (To be filled in by the District Judge) before uploading this proforma on the website of State Bank of India along with applicable commission after filling up the prescribed Criminal Deposit Slip. (The details of the Scheme and Chalan forms are available on the website)

MTC

Order - 10  
 Order - 3

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